

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. IA 1831/2024 in C.P. (IB)/370(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- Sterling Biotech Limited IN THE MATTER OF
L&T FINANCE LIMITED
V/s
STERLING HEALTHCARE LIMITED**

Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1813 of 2024:- Counsel, Devashish Godbole i/b Shreyas Lalit appeared for the Applicant, and Counsel, Himanshu Vidhani a/w Siddhesh Rajput appeared for the Respondent. It has been pointed out that reply has been filed and Counsel for the Applicant wants to file rejoinder against the reply of the Respondent. Let rejoinder on behalf of the Applicant be filed within a period of one week from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **12.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)